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CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR.

O.A.No.243/97

Dated Dec. 10, 1997

Munish Rateshwar s/o Shri R.G. Rateshwar, r/o Plot No. 27, Vaid Parmanand ka Bera, Near Gulab Nagar, Pal Road, Jodhpur.

Presently working as Head Clerk at Statistical & Analysis Branch, Northern Railway, Jodhpur.

... Applicant.

VERSUS

1. The Union of India through the General Manager, Northern Railway, Government of India, Baroda House, New Delhi.
2. The Chief Personnel Officer c/o Chief Personnel Office, Northern Railway, Baroda House, New Delhi.
3. The Statistical & Analysis Officer Northern Railway, Baroda House, New Delhi.

... Respondents.

Present :

Mr. Kuldeep Mathur, Counsel for the Applicant.

CORAM :

Hon'ble Mr. Gopal Krishna, Vice Chairman
Hon'ble Mr. Gopal Singh, Administrative Member.

O R D E R

(PER HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN)

Applicant, Munish Rateshwar, has made the following prayers in this application under section 19 of the Administrative Tribunals Act, 1985 :-

- i) The respondents may kindly be directed to promote the applicant on the post of Head Clerk in the grade of Rs.1400-2300 with effect from 22.3.1993 when he actually acquired eligibility for promotion on the next higher post in Group-C under Railways Services;
- ii) The respondents may also kindly be directed to promote the applicant on the post of Head Clerk in the grade of Rs.1400-2300 retrospectively, with all consequential benefits;
- iii) Any other appropriate order or direction which in the facts and circumstances of this case, this Hon'ble Tribunal may deem fit, may also kindly be

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issued in favour of the applicant.

iv) Costs of this application may also kindly be awarded in favour of the applicant."

2. We have heard the learned counsel for the applicant and have perused the records. The learned counsel for the applicant, instead of pressing this application on merits, has drawn our attention to the applicant's representation dated 1.10.96, at Annexure A-1, and he wants the same to be decided by respondent No.2 on merits.

3. In the circumstances, we dispose of this application, at the stage of admission, with a direction to respondent No.2 to take a decision on the representation of the applicant, at Annexure A/1, dated 1.10.96, on merits meeting all the points raised therein within a period of three months from the date of receipt of a copy of this order. Let a copy of the O.A. and annexures thereto be sent to respondent No.2 alongwith a copy of this order.

Gopal Singh

(GOPAL SINGH)
Adm. Member

Gopal Krishna

(GOPAL KRISHNA)
Vice Chairman.

CPM